

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **YASHICA ELECTRONICS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	YASHICA ELECTRONICS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	10.07.2013
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U52335TN2013PTC092082
5.	Address of the registered office and principal office (if any) of corporate debtor	40-C Manimuthu Valagam Salai Road, Woraiyur Trichy, Tiruchirappalli, Tamilnadu - 620 003, India
6.	Insolvency commencement date in respect of corporate debtor	20.01.2020
7.	Estimated date of closure of insolvency resolution process	18.07.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	S.KAMARAJ IBBI/IPA-001/IP-P00116/2017-18/10251
9.	Address and e-mail of the interim resolution professional, as registered with the Board	New No.28, Old No.22, Menod Street, Purasawalkam, Chennai - 600 007. Mobile : 9444758260 E-mail : rsadasivanandco@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	New No.28, Old No.22, Menod Street, Purasawalkam, Chennai - 600 007. Mobile : 9444758260 E-mail : rsadasivanandco@yahoo.com
11.	Last date for submission of claims	03.02.2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) : NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Can be downloaded from https://ibbi.gov.in/home/downloads (under Insolvency Resolution Process for Corporate Person) Physical Address : Not Applicable

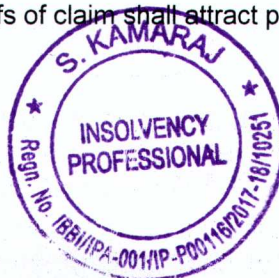
Notice is hereby given that the **NATIONAL COMPANY LAW TRIBUNAL, Division Bench-I, Chennai** has ordered the commencement of a Corporate Insolvency Resolution process of the **YASHICA ELECTRONICS PRIVATE LIMITED** vide Order No.IBA/765-A/2019 dated 20.01.2020

The creditors of **YASHICA ELECTRONICS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 03.02.2020 to the Interim Resolution Professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Place : Chennai
Date : 21.01.2020




(S.KAMARAJ)
Interim Resolution Professional
IBBI/IPA-001/IP-P00116/2017-18/10251